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O.A.No.1217/02

Order dated 16.12.2004

This matter was heard analogous along with O.A.Nos.1092 and 1089 of 2002, as common question came up for adjudication out of similar circumstances. O.NO.1089/02 having been answered in the negative, we see no reason to pass separate orders and, we direct that the ratio decided in O.A.No.1089/02 will govern this case. Registry is directed to forward a copy of the order in O.A.No.1089/02 to the Respondents along with this order. Accordingly, we hold that the applicant herein has not been able to make out a case for any of the reliefs prayed for by him. In the result, the O.A. fails. No costs.

Yours
MEMBER (JUDICIAL)

R.D.
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VICE-CHAIRMAN

Copy of order dt 16.12.04
alongwith copy of order
dt 16.12.04 passed in
O.A.1089/02 issued to the
Counsel for the respsn.

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